

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/15(CHE)/2024
NAME OF THE PETITIONER(S) : Kosmo One Business Park Pvt. Ltd.
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 66 of CA, 2013

ORDER

Present: Shri. R. Inbaraju, Ld. Counsel for the Petitioner.

Ms. Nandini Agarwal, Ld. Counsel for the RoC/ Respondent.

Petitioner is directed to serve copy of the application on the Counsel for the Respondent and file Affidavit of Service.

Let paper publication be made in leading newspapers, one in English (“**Business Standard**”) (**All India Edition**) and another in vernacular (“**Makkal Kural**”) (**Tamil Edition**) having wide circulation as per Rule 3(3) of the National Company Law Tribunal (Procedure for reduction of share capital of the Company) Rules, 2016.

Let notices be issued to all the creditors as provided for Rule 3(1)(iii) of the National Company Law Tribunal (Procedure for reduction of share capital of the Company) Rules, 2016.

List the petition for reply/response on **05.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs